

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for capital punishment for sabotage in essential services and for hijacking of aeroplanes."

The motion was adopted.

SHRI B. V. DESAI: Sir, I introduce the Bill.

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SPECIAL EDUCATIONAL FACILITIES (FOR CHILDREN OF INTER-CASTE OF INTER-RELIGION MARRIED PARENTS) BILL*

SHRIMATI VIDYA CHENNUPATI (Vijayawada): Sir, I beg to move for leave to introduce a Bill to provide for special educational facilities to children of parents contracting inter-caste or inter-religion marriage.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for special educational facilities to children of parents contracting inter-caste or inter-religion marriage."

The motion was adopted.

SHRIMATI VIDYA CHENNUPATI: Sir, I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL

(Insertion of new part XA)

SHRI ANANDA PATHAK (Darjeeling): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ANANDA PATHAK: Sir, I introduce the Bill.

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LOKPAL BILL*

SHRI RAM JETHMALANI (Bombay North-West): Sir, I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against public persons and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against public persons and for matters connected therewith."

The motion was adopted.

SHRI RAM JETHMALANI: Sir, I introduce* the Bill.

15.35 hrs.

PROMOTION OF A CASTELESS AND RELIGIONLESS SOCIETY BILL*

SHRIMATI VIDYA CHENNUPATI (Vijayawada): I beg to move for leave to introduce a Bill to provide for the promotion of a casteless and religionless society in India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the promotion of a

*Published in Gazette of India Extra-ordinary, Part II, Section 2 dated 9-7-82.

*Introduced with the Recommendations of the President.